

(a) the number of Social Forestry Programmes launched in Uttar Pradesh during the last three years;

(b) whether foreign assistance has also been received for any of these projects; and

(c) if so, the date from which and the details thereof, project-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) No social forestry programme with external assistance has been launched in Uttar Pradesh during the last three years.

(c) Does not arise.

Conference of Agriculture Ministers

3718. SHRI MOHAN RAWALE : Will the Minister of AGRICULTURE be pleased to state:

(a) whether a Conference of State Agriculture Ministers was held in New Delhi on the 19 February, 1997;

(b) if so, the details thereof;

(c) main recommendations and suggestions made by the State Agriculture Ministers in the Conference; and

(d) the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (d) Yes, Sir. A Conference of State Agriculture Ministers was held in New Delhi on 19th February, 1997 to consider draft Agriculture Policy Resolution and related matters. The draft Agriculture Policy Resolution was broadly endorsed in the Conference. The draft Resolution is under finalisation keeping in view the suggestions made in the Conference.

Agricultural Import under Uruguay Round Agreement

3719. SHRI R. SAMBASIVA RAO : Will the Minister of AGRICULTURE be pleased to state:

(a) whether as a preparatory to opening up agricultural imports, India has started a renegotiating bilateral tariffs on agricultural products imports with several countries;

(b) if so, whether India indicated in the Uruguay Round agreement on agriculture that from the date it opened up its agricultural imports under the agreement, it would levy tariffs as high as 100 per cent on primary agricultural products imports, 150 per cent on processed products and 300 per cent on edible oil imports;

(c) if so, the extent to which India has been able to implement this agreement;

(d) whether the talks on higher agro import tariffs with the foreign countries have been successful; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir.

(b) India has bound its agricultural tariffs in general at 100% for Primary Products, 150% for processed products and 300% for edible oils. However, there are some agricultural items which were bound during previous round of GATT at zero/low tariffs.

(c) to (e) The consultations with W.T.O. regarding opening up agricultural imports are yet to be finalised.

Distribution of Sprinkler Sets

3720. SHRI CHINTAMAN WANAGA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government had implemented any Scheme for the distribution of sprinkler sets, under Oilseeds Production Programme and National Pulses Development Project for the year 1996-97;

(b) if so, the details thereof;

(c) the total number of beneficiaries, State-wise; and

(d) the pattern of providing the assistance?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) Yes, Sir. One of the component under the Centrally Sponsored Oilseeds Production Programme (OPP) and National Pulses Development Project (NPDP) is distribution of sprinkler sets to the farmers for economic use of water and least soil erosion method of irrigation during the year 1996-97.

(c) The State-wise total number of beneficiaries have not yet become available. However, the physical targets of distribution of sprinkler sets fixed for each State under Oilseeds Production Programme & National Pulses Development Project (NPDP) during 1996-97 are given in the attached statement.

(d) Under both the schemes, a subsidy of Rs. 25,000/- per hectare or 90% of the cost per hectare whichever is less is provided to Small and Marginal farmers, Scheduled Castes/Scheduled Tribes and women farmers. In the case of women farmers, financial assistance is admissible only to those whose name occur on the land revenue record of the State as land holder and in case she is a joint holder as per such records, the subsidy is restricted to her share of the land.

For other categories of farmers, the financial assistance of Rs. 25,000/- per hectare or 70% of the cost of the sprinkler system per hectare whichever is less, is provided.

Statement

The Physical Targets for the Distribution of Sprinkler Sets Under Oilseeds Production Programme (OPP) and National Pulses Development Project (NPDP) during 1996-97 (State-wise)

S.No.	State	Physical Targets Under OPP (Nos.)	Physical Targets Under NPDP (Nos.)
1.	Andhra Pradesh	4880	240
2.	Bihar	400	240
3.	Gujarat	1600	240
4.	Haryana	640	80
5.	Jammu & Kashmir	—	16
6.	Karnataka	800	400
7.	Madhya Pradesh	4960	1360
8.	Maharashtra	3200	800
9.	Manipur	160	—
10.	Orissa	400	400
11.	Rajasthan	4960	1280
12.	Sikkim	—	144
13.	Tamil Nadu	800	—
14.	Tripura	—	1200
15.	Uttar Pradesh	2400	—
Total		25200	6400

[Translation]

Loss of Livestock

3721. SHRI N.J. RATHWA : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) the loss of livestock in Gujarat particularly in the tribal and rural areas during the last three years till date;

(b) the nature of assistance sought by the Government of Gujarat during the said period; and

(c) the nature of assistance proposed to be given by the Central Government and the amount of assistance already provided to the State for the purpose?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : (a) to (e) The information is being gathered and will be placed on the Table of the House.

[English]

Clinical Drug Trials

3722. SHRI NAMDEO DIWATHE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Government considers proposal to allow concurrent clinical drug trials" appearing in the 'Business Standard' dated February 24, 1997.

(b) if so, the reaction of the Government thereto;

(c) the details of measures taken/under consideration to boost up investment in the drug industry;

(d) the details of strategies worked out for the promotion and development R&D in the drug sector; and

(e) the result of the action plan under implementation and funds likely to be invested in R&D in the drug sector for 1997-98?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) :

(a) Yes, Sir.

(b) There are no plans under consideration of the Government to allow clinical trials of the new drugs concurrently. However, clinical trials for new drugs discovered abroad for diseases prevalent in India may be examined for approval of clinical trials simultaneously in India in the interest of consumers benefit.

As regards anti cancer and other life saving drugs, drug rules under Drugs & Cosmetics Act 1940 prescribe that the requirement for submitting the results of local clinical trials may not be necessary if the drug is of such a nature that the licensing authority may, in public interest, decide to grant such permission based on data available from other countries. The anti cancer drug Gemcite for treatment of lung cancer was approved based on recommendation of Cancer Experts in the Country.

(c) to (e) Measures to boost up investment in the drug industry and strategies for the promotion of R&D in drug sector are given in "Modifications in Drug Policy, 1986"